

**PUNJAB VIDHAN SABHA**

**BILL NO. 13-PLA-2020**

**THE PUNJAB FISCAL RESPONSIBILITY AND BUDGET  
MANAGEMENT (AMENDMENT) BILL, 2020**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

A

BILL

further to amend the Punjab Fiscal Responsibility and Budget Management Act, 2003.

BE it enacted by the Legislature of the State of Punjab in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Fiscal Responsibility And Budget Management (Amendment) Act, 2020. Short-title And Commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Fiscal Responsibility and Budget Management Act, 2003, in section 4, in sub-section (2), for clause (a), the following clause shall be substituted, namely:- Amendment in Section 4 of Punjab Act 11 of 2003.

“(a) contain fiscal deficit as per cent of Gross State Domestic Product (GSDP) at 3.0 per cent (three per cent) and an additional rupees nine hundred and twenty-eight crore (928.00 crore) in the financial year 2019-2020 (as onetime special dispensation), and at 3.0 per cent (three per cent) in the financial year 2020-21 and maintain thereafter;”

CHANDIGARH :  
THE 18<sup>TH</sup> MARCH, 2020

**SHASHI LAKHANPAL MISHRA,**  
SECRETARY.